

DESU to the residents of Vasant Vihar, Govt. Colony;

(c) if so, what are the reasons therefor; and

(d) what action is being taken against the erring officials?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI): (a) According to Delhi Electric Supply Undertaking, normally the electricity bills are sent to the consumers at regular intervals. Recently, in some districts of DESU, bills for 4 months consumption are being sent to clear the back-log. Any cases of delayed billing, whenever noticed, are looked into and remedial action taken.

(b) and (c) According to Delhi Electric Supply Undertaking, the Government Colony at Vasant Vihar is a recently developed colony and it normally takes 3 to 4 months to send the first bill in such cases, as new record has to be prepared. First bills to about 450 consumers in this colony are in the process of being despatched.

(d) Does not arise, in view of answer to parts (b) and (c) above.

Security deposits for electricity connections

1561. SHRI DHARAM CHANDER PRASHANT: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the Central Government employees required to deposit security for electricity connections in M.C.D. area whereas those in N.D.M. C. area are exempted from the same;

(b) if so, what are the reasons for the disparity;

(c) whether Government contemplate any measures to remove the discrepancy; and

(d) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI): (a) Yes, Sir.

(b) to (d) Delhi Electric Supply Undertaking (DESU) decided to charge cash security from the Central Government employees living in areas under its jurisdiction. In view of persistent difficulties faced in recovery of its dues through the Ministries/Departments of the Government of India/Government servants living in areas under the jurisdiction of NDMC are required to submit a guarantee from their respective office/department, whereby in case of default in deposit of dues, the office/department concerned is held responsible for payment of outstanding dues. In cases where the office-department concerned does not furnish/withdraws the guarantee so required given the concerned Government employee become liable to payment of the security deposit.

Production of coal

1562. SHRI SUNIL BASU RAY: Will the Minister of ENERGY be pleased to state:

(a) what was the total production of coal during the last five years, year-wise;

(b) what was the total earning and the cost of production during the same period;

(c) whether there were any profits; and

(d) if not, what was the amount of the loss?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) The total production of coal in the country during the last five years is given as under:

	(Figures in million tonnes)
1982-83	130.5
1983-84	138.22
1984-85	147.41
1985-86	154.20
1986-87	165.79

(b) to (d) Data relating to total earnings, profit or loss and derived cost of production including prior period adjust-

ment for Coal India group of Companies which account for the bulk of the coal produced in the country are as under:—

(Rs. in crores)

Year	Total earnings (Sale of coal/coke etc. Net of statutory levies)	Profit/loss As per accounts	Derived cost of production
1981-82	1443.99	(+)34.20	1409.79
1982-83	1731.55	(-)5.34	1736.89
1983-84	1992.03	(-)242.69	2234.72
1984-85	2438.69	(-)78.03	2516.72
1985-86	2662.10	(-)404.18	3065.28

Grant of Interim Relief to Public Sector Employees

1563. SHRI GAYA CHAND BHUYAN;
DR. BAPU KALDATE:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government have recently decided to grant interim relief to public sector employees drawing basic pay over Rs. 1000|;

(b) whether it is also a fact that other categories of employees of public enterprises have been demanding similar interim relief;

(c) whether Government are aware that the employees of this category (below Rs. 1000|) have threatened to go on strike on this issue; and

(d) if so, what steps Government have taken to provide adequate interim relief to those drawing below Rs. 1000|?

THE MINISTER OF INDUSTRY

(SHRI J. VENGAL RAO): (a) Government have decided to pay adjustable ad hoc relief to the below Board level executives and supervisors of public sector enterprises, not concerned by wage settlements, who are drawing their salary on

industrial D.A. pattern and related scales of pay.

(b) and (c) Yes, Sir.

(d) The matter is under consideration of Government.

Wages and service conditions of public sector employees

1564. SHRI M. S. GURUPADAS-
WAMY:

DR. BAPU KALDATE:

Will the Minister of INDUSTRY be pleased to state:

(a) whether the Bureau of public Enterprises has given any directions to the Public Sector Organisations regarding wages and service conditions of their employees;

(b) if so, what are the details thereof;

(c) whether any public sector organisation has concluded any wage/service condition agreement with its employees during 1986-87; and

(d) if so, what are the details thereof?